NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP No.254/Chd/CHD/2017

In the matter of:

Mr. Amarjit Singh Bhatia & Ors.

....Applicants.

Versus.

Aster Drugs and Pharmaceuticals Ltd. & Ors.

....Respondents.

Present: Mr.Prabhjit S.Gill, Advocate for the petitioners.

Mr.Rahul Singh, Advocate for respondent No.1. Mr.Yash Pal Gupta, Advocate for respondent No.2.

Mr.Rahul Singh, Advocate filed memo of appearance for respondent No.1 and Mr.Yash Pal Gupta, Advocate filed power of attorney

for respondent No.2. As requested by learned counsel for the respondents,

the learned counsel for petitioners shall supply another set of the paper

book of the petition to the counsel opposite during course of the day. The

petitioners' counsel also directed to file the affidavit of service within seven

days.

Learned counsel for respondents seeks time to file reply to

the petition. List the matter on 26.02.2018. Reply be filed at least 10 days

before the date fixed with copy advance to the opposite counsel. Learned

counsel for respondent No.1 shall also file the power of attorney with the

resolution of respondent No.1.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

January 09, 2018.